



2026:AHC:20386

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 2724 of 2026

Faijan Ahmad And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Abhishek Kumar Chaubey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 49

HON'BLE AJAY BHANOT, J.

This is the second bail application.

Heard Shri Abhishek Kumar Chaubey, learned counsel for the applicant and learned AGA for the State.

By means of this bail application the applicant has prayed to be enlarged on bail in Case Crime No. 101 of 2023 at Police Station Jaitpura District Kashi (Commissionerate Varanasi) under Section 363, 364A, 302, 201, 419, 420, 34 and 120-B I.P.C. The applicant is in jail since 30.04.2023.

The first bail application of the applicant was rejected by this Court on 04.09.2024.

The trial is on foot. At this stage, no fresh ground for bail is made out by the learned counsel for the applicant.

Without going into the merits of the case, the bail application is dismissed.

Shri Abhishek Kumar Chaubey, learned counsel for the applicant submits that the trial is moving at a snail's pace and the directions of this Court contained in the order dated 04.09.2024 have not been complied with. However, the submission of learned counsel for the applicant that till date only

three witnesses have been examined and the directions of this Court are not being complied with.

Learned District Judge, Varanasi shall look into the matter and examine the prima facie non compliance of directions of this Court.

(Ajay Bhanot,J.)

January 29, 2026
Vandit